35

## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1153/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES:

Bell Finvest (India) Limited

V/s

Intercon Container Survey & Commodities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
\	Arm M Deshpunde	Resp.	done
2	ANTARKAR	PCS for RESP	Jorge Makin
3	Vivit D. Jaule	Advocatefor Respt. Corp. Debtor	Jule
	v. Vinit J. Mehta.  Delv. Aprivadath	Adv. for.  Financial  Creditor	gt.
Aur . F	ruin. Wange.		

## ORDER

## CP No.1153/ I&BP/NCLT/MB/MAH/2017

Looking at the interest rate of 1% per day charged over the defaulted EMIs, this Bench has asked the Petitioner to explain as to what law permitting the Petitioner to claim 1% interest per day which has become more than double to the principle amount within six months.

If the Petitioner fails to justify the rate of interest claimed, this Petition will be dismissed.

List this matter on 29.9.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)